

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 140 of 2011

Dated : 2nd July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited **Appellant(s)**

Versus

M.E.R.C. & Ors. **Respondent(s)**

Counsel for the Appellant(s) : **Mr. J.J. Bhatt, Sr. Adv.**
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s): **Ms. Kanika Agnihotri**
Mr. Karan Minocha
Mr. Buddy. A. Ranganadhan

ORDER

The Learned Counsel for the Appellant has already filed written submissions on 25th May, 2013. Now, Mr. Buddy A. Ranganadhan, Learned Counsel for the State Commission wants to file additional written submissions on the tariff issue. He is permitted to file the same latest by 19th July, 2013 after serving copy thereof on the other side.

Post the matter for reporting compliance on **19th July, 2013 at 2.30**
p.m.

(V.J. Talwar)
Technical Member
rkt/vt

(Justice M. Karpaga Vinayagam)
Chairperson